ITEM NO.58 COURT NO.13 SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 5671/2023

(Arising out of impugned final judgment and order dated 07-03-2023 in CMA No. 11318/2023 in W.P.(C) No. 10596/2022 passed by the High Court Of Delhi At New Delhi)

THE MANAGING COMMITTEE OF DELHI WAQF BOARD Petitioner(s)
VERSUS
UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.59492/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 05-04-2023 This petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. M Sufian Siddiqui, Adv.
Ms. Kumari Rashmi Rani, Adv.
Ms. Rashi Jaiswal, Adv.
Mr. Randhir Kumar Ojha, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned counsel for the petitioner.

We do not find any good ground to interfere in the matter which is already pending before the High Court. Accordingly, the Special Leave Petition is dismissed. However looking in the facts and circumstances of the case, we request the High Court to take up the pending matter in W.P.(C) No. 10596/2022 and decide the same in accordance with law on its own merits as expeditiously as possible.

Pending application(s), if any, shall stand disposed of.

Signature Not Verified
Digitally signed by GEETA AHUJA
Date: 2023.04.06 14:02:56 IST
Reason:

(SONIA GULATI) (BEENA JOLLY)
SENIOR PERSONAL ASSISTANT COURT MASTER (NSH)